Date: 15/11/2016

To, **Mr. S. K. Singhal (Advisor - B&CS) / G. S. Kesarwani (Dy. Advisor)** Telecom Regulatory Auhority of India, Mahanagar Doorsanchar Bhawan, Jawaharlal Nehru Marg, (Old Minto Road), New Delhi - 110002.

Dear Sir,

Subject: Response to the consultation on Draft Telecommunication (Broadcasting & Cable Services) Interconnection (Addressable System) Regulations, 2016.

Please find our response on the above subject. We would be happy to discuss some of key aspects, if desired.

Yours Faithfully, For GRANT INVESTRADE LIMITED

uthorized Signatory

Corporate Office: IN Centre, 49/50 MIDC, 12th Road, Andheri (E), Mumbai-400 093 Tel: (+9122)28208585. Fax: 28248366/28248363

GIL COMMENTS ON THE DRAFT TELECOMMUNICATION (BROADCASTING AND CABLE SERVICES) INTERCONNECTION (ADDRESSABLE SYSTEMS) REGULATIONS, 2016

S.	Existing Draft	Modification/Addition/Deletion proposed
No.	Interconnection Regulations	incontraction proposed
1.	Clause 2(mm) and (nn) read as under:	It is proposed that the Clause 2(mm) and (nn) should be amended to the following:
	(mm) "subscriber" means a person who receives television broadcasting services, provided by a service provider, at a place indicated by such person without further transmitting it to any other person and	(mm) "subscriber" for the purposes of this Regulation means a person who receives television broadcasting services, provided by a service provider, at a place indicated by such person without further transmitting it to any other person and each set top box located at such place, for receiving the subscribed television broadcasting services from the service provider, shall constitute one subscriber.
	each set top box located at such place, for receiving the subscribed television	(nn) "subscriber base" for the purposes of this Regulation means the number of active subscribers in the addressable system of a distributor of television channels;
	broadcasting services from the service provider, shall	Entertainment Tax departments have been
	constitute one subscriber.	consistently misreading the existing definition
		of subscriber under the extant Regulations and
	(nn) "subscriber base" means	levying Entertainment Tax on the basis of each
	the number of active subscribers in the addressable	Set-Top Box irrespective of whether they are
	system of a distributor of	within the same customer premises. In essence,
	television channels;	Entertainment Tax is a Tax imposed on the end
		consumer on availing Entertainment Services.
		However, the Departments relying upon the definition given under the Regulations, treat
		each Set-Top Box as an independent customer,
		whereas in cases where multiple Set-Top
		Boxes are installed at an individual
		customer's premises, they should not be
		treated as such for the purposes of
		Entertainment Tax.
2.	Clause 3(9) reads as under:	It is proposed that Clause 3(9) should be amended to the following:
	(9) Every distributor of television channels shall, within thirty days of the commencement of these regulation, publish on its website the total channel carrying capacity of its distribution network(s) in terms of number of standard	 (9) Every distributor of television channels shall, within sixty days of the commencement of these regulation, publish on its website separately the total channel carrying capacity of its distribution network(s) in respect of each geographical area in terms of number of standard definition channels, coverage area of the network(s), list of channels available on the network(s), spare capacity available on the network(s)

	definition channels, coverage area of the network(s), list of channels available on the network(s), spare capacity available on the network(s) and the list of channel(s) in chronological order for which requests have been received from the broadcaster(s) for re- transmission and are pending.	and the list of channel(s) in chronological order for which requests have been received from the broadcaster(s) for re- transmission and are pending. As far as MSOs are concerned the capacity of carrying channels differs from Network to Network and area to area, depending on a variety of factors. Therefore, there should be no ambiguity at the time of declaration by the distributor of TV channels as to the separate and distinct capacity of each Network. The declaration by the distributor of TV channels for each Network should be separate.
3.	Clause 3(12) reads as under: (12) It shall be open for a distributor of television channels to discontinue carrying of a television channel in case the monthly subscription, in the immediate preceding six consecutive months, for that particular television channel is less than five percent of the subscriber base of that distributor, in the target market specified by the broadcaster in the interconnection agreement, in that particular month.	It is proposed that Clause 3(12) be amended to the following: (12) It shall be open for a distributor of television channels to discontinue carrying of a television channel in case the monthly subscription, in the immediate <i>preceding three consecutive</i> months, for that particular television channel is less than five percent of the subscriber base of that distributor, in the target market specified by the broadcaster in the interconnection agreement, in that particular month.
4.	Clause 3(14) reads as under: (14) If a distributor of television channels, before providing access to the network for retransmission of television channel(s) requested by a broadcaster, directly or indirectly, proposes or stipulates for a minimum guarantee for period or number of channel(s), as a precondition for providing access to the network, such pre-condition shall also amount to imposition of unreasonable	It is proposed that Clause 3(14) be amended to the following: (14) If a distributor of television channels, before providing access to the network for retransmission of television channel(s) requested by a broadcaster, directly or indirectly, proposes or stipulates for a minimum guarantee period exceeding a period of 6 months or number of channel(s), as a precondition for providing access to the network, such pre-condition shall also amount to imposition of unreasonable condition. In Clause 3(14) it has been proposed that a

	condition.	distributor of TV channels can seek execution
		of an agreement for a minimum period of 6
		months as the distributor of TV channels
		cannot change the channel numbering for a
		period of 1 year (which we have proposed to
		reduce to 6 months). Furthermore, in Clause
		3(12) it has been stated that a channel cannot
		be discontinued before 6 months. Therefore, if a
		channel cannot be removed for such prescribed
		minimum period, the agreement for the same
		should also provide for such minimum period.
		Furthermore, the distributor of TV channels
		has to make packages (which cannot be
		<mark>changed for a period of 6 months) for its</mark>
		subscribers .
5.	Clause 3(15) reads as under:	It is proposed that Clause 3(15) be amended to the
		following:
	(15) Every distributor of	(15) From distributor of tolorision channels shall within
	television channels shall,	(15) Every distributor of television channels shall, within sixty days of receipt of written request from a local cable
	within sixty days of receipt of written request from a local	operator, provide, on non-discriminatory basis, signals of
	cable operator, provide, on	television channels to such local cable operator or convey
	non-discriminatory basis,	the reasons in writing for rejection of request if the signals
	signals of television channels	are denied to such local cable operator.
	to such local cable operator or	Provided that imposition of any condition by the distributor
	convey the reasons in writing	of television channels, which is unreasonable, shall be
	for rejection of request if the	deemed to constitute a denial of request.
	signals are denied to such	Provided further that in case, it is not feasible to provide
	local cable operator.	signals of television channel at a location where the signals
	Provided that imposition of any condition by the	have been requested by the local cable operator, the distributor of television channels shall inform the local
	distributor of television	cable operator within thirty days from the date of receipt of
	channels, which is	request indicating the reasons as to why it is not feasible to
	unreasonable, shall be	provide the signals of television channels at such location.
	deemed to constitute a denial	Provided further that no distributor of
	of request.	television channels shall provide signals of
	Provided further that in case,	television channels to a local cable operator
	it is not feasible to provide	who is in default of payment of a distributor
	signals of television channel	
	at a location where the signals have been requested by the	of television channels and continues to be in
	local cable operator, the	such default.
	distributor of television	Provided also that a local cable operator shall not be
	channels shall inform the	considered in default of payment to a distributor if it
	local cable operator within	produces the copies of immediately preceding three consecutive months' invoices with corresponding payment
	thirty days from the date of	receipts, as a proof of having paid its dues.
	receipt of request indicating	
	the reasons as to why it is not	

	feasible to provide the signals of television channels at such location. Provided further that this sub-regulation shall not apply in case of a local cable operator who is in default of payment of a distributor of television channels and continues to be in such default. Provided also that a local cable operator shall not be considered in default of payment to a distributor if it produces the copies of immediately preceding three consecutive months' invoices with corresponding payment receipts, as a proof of having paid its dues.	
6.	Clause 5(3) reads as under: (3) Every broadcaster shall declare a minimum twenty percent of the maximum retail price of pay television channel(s) or bouquet(s) of	It is proposed that Clause 5(3) be amended to the following: (3) Every broadcaster shall declare a minimum <i>fifty-five</i> percent of the maximum retail price of pay television channel(s) or bouquet(s) of pay television channels, as the case may be, as the distribution fee. It is submitted arow under the CAS regime: the
	pay television channels, as the case may be, as the distribution fee.	It is submitted even under the CAS regime; the distribution fee had been fixed at 55%. Under The Telecommunication (Broadcasting and Cable Services) Interconnection (Second Amendment) Regulation, 2006 (9 of 2006) dated 24.08.2006 had published a Standard Technical and Commercial Interconnection Agreement which provided that 55% of the Maximum Retail Price to be retained by the Distributor of TV channels. CAS is a tried and tested methodology, which had resulted in minimization of disputes between stakeholders. Furthermore, under CAS the maximum ceiling for channel pricing was Rs. 5/-, whereas now the Broadcaster has been given much more leeway to price its channels accordingly. Also, the distributor of television channels and the local cable operators incur a

		significant cost in collection of monthly subscription fee and therefore, there is a need to increase their share in the distribution fee. Further, the Broadcaster has another source of revenue i.e. advertisement fees, however, as the MSOs are not given any share in the said fees, it would be highly onerous on the MSOs and the LCOs to try and make ends meet within the proposed 20% distribution fee.
7.	Clause 5(4) reads as under:	It is proposed that Clause 5(4) be amended to the following:
	(4) A broadcaster may offer discounts to distributors of television channels, on the maximum retail price of pay television channel(s) or bouquet(s) of pay television channels, which shall not exceed fifteen percent of the respective maximum retail price. Provided that the sum of distribution fee declared by the broadcaster under sub- regulation (3) and discounts offered under this sub- regulation in no case shall exceed thirty-five percent of the maximum retail price of pay television channel(s) or bouquet(s) of pay television channels, as the case may be. Provided further that offer of discounts, if any, to distributors of television channels, shall be on the basis of fair, transparent and non- discriminatory terms. Provided also that the parameters of discounts shall be objective, measurable and computable	(4) A broadcaster may offer discounts to distributors of television channels, on the maximum retail price of pay television channels, which shall not exceed fifteen percent of the respective maximum retail price. Provided that the sum of distribution fee declared by the broadcaster under sub-regulation (3) and discounts offered under this sub-regulation in no case shall exceed <i>fifty</i> percent of the maximum retail price of pay television channel(s) or bouquet(s) of pay television channels, as the case may be. Provided further that offer of discounts, if any, to distributors of television channels, shall be on the basis of fair, transparent and non-discriminatory terms. Provided also that the parameters of discounts shall be objective, measurable and computable.
8.	computable. Clause 5(6) reads as under:	It is proposed that Clause 5(6) be amended to the following:
	(6) Every broadcaster shall publish on its website final reference interconnection offer after taking into	(6) Every broadcaster shall publish on its website within 30 days of receipt of objections, final reference interconnection offer after

consideration the objection if any, received from the distributors, in conformance with the regulations and the tariff orders notified by the Authority and simultaneousl provide, for the purpose of record, a copy of the same to the Authority.	any, received from the distributors, in conformance with the regulations and the tariff orders notified by the Authority and simultaneously provide, for the purpose of f record. a copy of the same to the Authority.
 9. Clause 6(2) reads as under: (2) Such draft reference interconnection offer for carrying television channel(s shall contain the technical an commercial terms an conditions, including but not limited to, rate of carriage fees subscriber base, discounts, any, offered on the rate of carriage fee, manner of calculation of carriage fee amount, payment terms delivery and security, ant piracy, reports, audit, term termination and jurisdiction. Provided that the rate of carriage fee per standar definition channel per subscriber per mont declared by the distributor of television channels shall not exceed twenty paisa. Provided further that the rate of carriage fee per hig definition channel per subscriber per mont declared by the distributor of television channels shall not exceed forty paisa. Provided further that the rate of carriage fee amount for television channels shall not exceed forty paisa. Provided further that the rate of carriage fee amount for television channels shall not exceed forty paisa. 	r television channel(s) shall contain the technical and commercial terms and conditions, including but not limited to, rate of carriage fee, subscriber base, discounts, if any, offered on the rate of carriage fee, manner of calculation of carriage fee amount, payment terms, delivery and security, anti-piracy, reports, audit, term, termination and jurisdiction. f Provided that the rate of carriage fee per standard definition channel per subscriber per month declared by the distributor of television channels shall not exceed fifty paisa. - Provided further that the rate of carriage fee per high definition channel per subscriber per month declared by the distributor of television channels shall not exceed one f rupee. d Provided also that the terms and conditions mentioned in the reference interconnection offer shall include all necessary and sufficient provisions, which make it a complete interconnection agreement for signing by other party, for carrying television channel(s).
Schedule I of thes regulations, with the increas in subscription of suc television channel(s). Provided also that the term	e n

	4 4	,
	and conditions mentioned in	
	the reference interconnection	
	offer shall include all	
	necessary and sufficient	
	provisions, which make it a	
	complete interconnection	
	agreement for signing by	
	other party, for carrying	
	television channel(s).	
10.		It is proposed that Clause 9(6) be amended to the following:
10.	Clause 9(6) reads as under: (6) If a broadcaster, before providing signals of television channels, is of the opinion that the addressable systems, being used by the distributor for distribution of television channels, does not meet the requirements specified in Schedule III to these regulations, without prejudice to the time limit prescribed in sub-regulation (5) of the regulation 3, the broadcaster may cause audit of the addressable systems of the distributor by M/s. Broadcast Engineering Consultants India Limited, or any other auditor empanelled by the Authority for conducting such audit and provide a copy of the report issued by the auditor to the distributor. Provided that the findings of the auditor shall be final. Provided further that if the addressable systems of such	It is proposed that Clause 9(6) be amended to the following: (6) If a broadcaster, before providing signals of television channels, is of the opinion that the addressable systems, being used by the distributor for distribution of television channels, does not meet the requirements specified in Schedule II to these regulations, without prejudice to the time limit prescribed in sub-regulation (5) of the regulation 3, the broadcaster may cause audit of the addressable systems of the distributor by M/s. Broadcast Engineering Consultants India Limited, or any other auditor empanelled by the Authority for conducting such audit and provide a copy of the report issued by the auditor to the distributor. Provided that the findings of the auditor shall be final. Provided further that if the addressable systems of such distributor have been audited during the last two years by M/s. Broadcast Engineering Consultants India Ltd., or any other auditor empanelled by the Authority for conducting such audit and the distributer produces a report issued by the auditor as a proof of conformance to the requirements specified in Schedule III to these regulations.
	distributor have been audited during the last one year by M/s. Broadcast Engineering	
	Consultants India Ltd., or any	
	other auditor empanelled by	
	the Authority for conducting	
	such audit and the distributer	
	produces a report issued by	
	the auditor as a proof of	
	conformance to the	
	requirements specified in	
	Schedule III to these	
	regulations.	
L	regulations.	

11.	Clause 9(7) reads as under:	It is proposed that Clause 9(7) be amended to the following:
	 (7) Every broadcaster of pay television channel(s), within thirty days of receipt of written request from a distributor of television channels, shall enter into a written interconnection agreement with the distributor of television channels for providing signals of its pay television channel(s) in accordance with the terms and conditions of the reference interconnection offer published by the broadcaster. Provided that the licence fee payable by a distributor of television channels to the broadcaster under the interconnection agreement shall be calculated on the basis of the maximum retail price, the distribution fee and the discounts offered in the reference interconnection agreement shall be calculated on the basis of the maximum retail price, the distribution fee and the discounts offered in the reference interconnection agreement in no case shall be less than one year from the date of commencement of the agreement. Provided also that in case more than one interconnection agreement are entered with a distributor of television channels, each subsequent interconnection agreement shall contain the details of the earlier agreements in force with that distributor for such channel(s) or bouquet(s) or bouquet(s). 	(7) Every broadcaster of pay television channel(s), within thirty days of receipt of written request from a distributor of television channels, shall enter into a written interconnection agreement with the distributor of television channels for providing signals of its pay television channel(s) in accordance with the terms and conditions of the reference interconnection offer published by the broadcaster. Provided that the licence fee payable by a distributor of television channels to the broadcaster under the interconnection agreement shall be calculated on the basis of the maximum retail price, the distribution fee and the discounts offered in the reference interconnection offer. Provided further that the term of the interconnection agreement of the agreement. Provided also that in case more than one interconnection agreement are entered with a distributor of television channels in respect of television channel(s) or bouquet(s). Explanation: For the removal of any doubt, it is clarified that on receipt of a written request from a distributor by a broadcaster for obtaining signals of pay television channels, the written interconnection agreement, between the broadcaster shall provide signals of pay television channels, each subsequent, between the broadcaster shall provide signals of pay television channels, the written interconnection agreement, between the broadcaster shall provide signals of the agreement.

	Explanation: For the removal	
	of any doubt, it is clarified	
	that on receipt of a written	
	request from a distributor by	
	a broadcaster for obtaining	
	e e	
	signals of pay television channels, the written	
	interconnection agreement, between the broadcaster and	
	the distributor, shall be	
	entered into within thirty	
	days of receipt of such	
	-	
	1	
	1	
	signals of its pay television	
	channel(s), within thirty days from the date of signing of	
	written interconnection	
	agreement, to the distributor	
	of television channels.	
12.	Clause 9(20) reads as under:	It is proposed that Clause 9(20) be amended to the
		following:
	(20) Every distributor of	0
	television channels shall enter	(20) Every distributor of television channels shall enter into
	into a new written	a new written interconnection agreement, for carrying
	interconnection agreement,	television channels requested by a broadcaster, before the
	for carrying television	expiry of the existing interconnection agreement.
	channels requested by a	Provided that the distributor of television channels shall, at
	broadcaster, before the expiry	least sixty days prior to the date of expiry of the existing
	of the existing interconnection	interconnection agreement, give notice to the broadcaster to
	agreement.	enter into new written interconnection agreement.
	Provided that the distributor	Provided further that in case, the parties fail to enter into
	of television channels shall, at	new interconnection agreement before the expiry of the
	least sixty days prior to the	existing interconnection agreement, the distributor of
	date of expiry of the existing	television channels may not carry such television channels
	interconnection agreement,	on expiry of the existing interconnection agreement.
	give notice to the broadcaster	Provided further that a distributor of television channels
	to enter into new written	shall not discontinue carrying a television channel if the
	interconnection agreement.	signals of such television channel remain available for
	Provided further that in case,	retransmission and the a-la-carte subscription for that
	the parties fail to enter into	particular television channel is more than twenty percent of
	new interconnection	the subscriber base in the target market.
	agreement before the expiry	Provided also that if the distributor of television channels
	of the existing interconnection	decides to discontinue carrying a television channel due to
	agreement, the distributor of	expiry of the existing interconnection agreement, it shall,
	television channels may not	fifteen days prior to the date of expiry of its existing
	carry such television channels	interconnection agreement, inform the subscribers through
	on expiry of the existing	scrolls on concerned channel(s)
	interconnection agreement.	(a) the date of expiry of its existing interconnection
	Provided further that a	agreement; and
1	distributor of television	(b) regarding disconnection of signals of television channels

r	1 1 1 11 . 1	
	channels shall not discontinue	from the said date in the event of its failure to enter into
	carrying a television channel	new interconnection agreement.
	if the signals of such	
	television channel remain	
	available for retransmission	
	and subscription for that	
	particular television channel	
	is more than twenty percent	
	of the subscriber base in the	
	target market.	
	Provided also that if the	
	distributor of television	
	channels decides to	
	discontinue carrying a	
	television channel due to	
	expiry of the existing	
	interconnection agreement, it	
	shall, fifteen days prior to the	
	date of expiry of its existing	
	interconnection agreement,	
	inform the subscribers	
	through scrolls on concerned	
	0	
	channel(s)	
	(a) the date of expiry of its	
	existing interconnection	
	agreement; and	
	(b) regarding disconnection of	
	signals of television channels	
	from the said date in the	
	event of its failure to enter	
	into new interconnection	
	agreement.	
10		
13.	Clause 14(2) reads as under:	It is proposed that in Clause 14(2) a second proviso which
		reads as under be added and Clause 14(2) would read as
		under:
	(2) In cases where a	
	broadcaster is not satisfied	(2) In cases where a broadcaster is not satisfied with the
	with the audit report received	audit report received under subregulation (1), after
	under subregulation (1), after	communicating the reasons of dissatisfaction in writing to
	communicating the reasons of	the distributor, such broadcaster may, not more than once
	dissatisfaction in writing to	in a calendar year, audit the subscriber management
	the distributor, such	system, conditional access system and other related system
	broadcaster may, not more	of the distributor of television channels for the purpose of
	than once in a calendar year,	verifying the information contained in the subscription
	audit the subscriber	reports, the amounts payable by the broadcaster or the
	management system,	distributor, as the case may be, and compliance with the
	conditional access system and	terms and conditions of the interconnection agreement.
	other related system of the	Provided that if such audit reveals that additional amounts
	distributor of television	are payable to the broadcaster, the distributor shall pay
I		1 June 1

	channels for the purpose of verifying the information contained in the subscription reports, the amounts payable by the broadcaster or the distributor, as the case may be, and compliance with the terms and conditions of the interconnection agreement. Provided that if such audit reveals that additional amounts are payable to the broadcaster, the distributor shall pay such amounts, along with the late payment interest rate specified by the broadcaster in the interconnection agreement, within ten days and if such amount including interest due for any period exceed the amounts reported by the distributor to be due for such period by two percent or more, the distributor shall pay all of the broadcaster's costs incurred in the conduct of such audit, and take any necessary actions to avoid such errors in the future.	such amounts, along with the late payment interest rate specified by the broadcaster in the interconnection agreement, within ten days and if such amount including interest due for any period exceed the amounts reported by the distributor to be due for such period by two percent or more, the distributor shall pay all of the broadcaster's costs incurred in the conduct of such audit, and take any necessary actions Provided further that no additional amounts shall be payable by the distributor to the Broadcaster if there is a difference of less than or equal to 5 per cent in the subscriber base reflected in the subscriber management system with the subscriber base reflected in the conditional access system.
14.	Clause 17 reads as under: 17. Listing of channels in electronic programme guide Every distributor of television channels shall assign a number for each television channel distributed by him in such a way that the television channels of same genre, as declared by the broadcaster, are placed together consecutively and one channel shall appear at one place only. Provided that the number assigned to a television channel shall not be altered by the distributor for a period	It is proposed that Clause 17 be amended to the following: 17. Listing of channels in electronic programme guide Every distributor of television channels shall assign a number for each television channel distributed by him in such a way that the television channels of same genre, as declared by the broadcaster, are placed together consecutively and one channel shall appear at one place only. Provided that the number assigned to a television channel shall not be altered by the distributor for a period of at least six months from the date of such assignment, in the event of continuous availability of a television channel on the platform. Provided further that all television channels of same language within the same genre shall appear together consecutively in the electronic programme guide.

	of at least one year from the	
	date of such assignment.	
	Provided further that all	
	television channels of same	
	language within the same	
	genre shall appear together	
	consecutively in the electronic	
	programme guide.	
15.	Clause 19 reads as under:	It is proposed that Clause 19 be amended to the following:
15.	Clause 19 leads as under.	1 1
		19. Appointment of compliance officer and his obligations
	19. Appointment of	(1) Every service provider shall, within sixty days from
	compliance officer and his	the date of commencement of these regulations, appoint a
	obligations (1) Every	compliance officer:
	service provider shall, within	Provided that nothing contained in this sub-regulation shall
	thirty days from the date of	apply to a distributor of television channels having average
	commencement of these	subscribers base, over the immediately preceding calendar
1	regulations, appoint a	quarter, less than two lakh or such other number of
1	compliance officer:	subscribers which may be prescribed by the Authority
	Provided that nothing	through direction from time to time:
1	contained in this sub-	Provided further that this sub-regulation shall also not
	regulation shall apply to a	apply to a free-to-air broadcaster and a local cable operator.
	0 110	
	distributor of television	(2) Every service provider which is a company shall, within
	channels having average	ten days from the date of appointment of the compliance
	subscribers base, over the	officer under sub-regulation (1), furnish to the Authority
	immediately preceding	the name, full address, contact number and e-mail address
	calendar quarter, less than	of the compliance officer along with authenticated copy of
	two lakh or such other	the board's resolution authorizing the appointment of such
	number of subscribers which	compliance officer.
	may be prescribed by the	Explanation: For the purpose of this regulation, the
	Authority through direction	definition of "company" shall be the same as assigned to it
	from time to time:	in the Companies Act, 2013(18 of 2013).
	Provided further that this	-
	sub-regulation shall also not	within ten days from the date of appointment of the
	0	compliance officer under sub-regulation (1), furnish to the
	11 5	1 0 0
	broadcaster and a local cable	Authority the name, full address, contact number and e-
	operator.	mail address of the compliance officer along with
1	(2) Every service provider	authenticated copy of the authorization letter authorizing
1	which is a company shall,	the appointment of such compliance officer.
1	within ten days from the date	(4) In the event of any change in the name of the compliance
1	of appointment of the	officer so appointed under subregulation (1), the same shall
1	compliance officer under sub-	be reported to the Authority by the service provider within
1	regulation (1), furnish to the	thirty days from the date of occurrence of such change
	Authority the name, full	along with authenticated copy of board's resolution or
	address, contact number and	authorization letter, as the case may be.
	e-mail address of the	(5) In the event of any change in the address or contact
1	compliance officer along with	number or email address of the compliance officer, the
1	authenticated copy of the	same shall be reported to the Authority by the service
	board's resolution	provider within ten days from the date of occurrence of
	authorizing the appointment	such change.
	of such compliance officer.	(6) The compliance officer shall be responsible for-
	Explanation: For the purpose	(a) ensuring conformity with the provisions of these

	of this regulation, the	regulations applicable to the service provider.
	definition of "company" shall	(b) reporting to the Authority, with respect to compliance
	be the same as assigned to it	with these regulations and other directions of the Authority
	in the Companies Act, 2013(18	issued under these regulations.
	of 2013).	(c) ensuring that proper procedures have been established
	(3) Every service provider	and followed by the service provider that would result in
	which is not a company shall,	the correctness, authenticity and completeness of the
	within ten days from the date	information, statements and reports filed by the service
	of appointment of the	provider under these regulations.
	compliance officer under sub-	provider under these regulations.
	regulation (1), furnish to the	
	Authority the name, full	
	address, contact number and	
	e-mail address of the	
	compliance officer along with	
	authenticated copy of the	
	authorization letter	
	authorizing the appointment	
	of such compliance officer.	
	(4) In the event of any change	
	in the name of the compliance	
	officer so appointed under	
	sub regulation (1), the same	
	shall be reported to the	
	Authority by the service	
	provider within ten days from	
	the date of occurrence of such	
	change along with	
	authenticated copy of board's	
	resolution or authorization	
	letter, as the case may be.	
	(5) In the event of any change	
	in the address or contact	
	number or email address of	
	the compliance officer, the	
	same shall be reported to the	
	Authority by the service	
	provider within ten days from	
	the date of occurrence of such	
	change.	
	(6) The compliance officer	
	shall be responsible for-	
	(a) ensuring conformity with	
	the provisions of these	
	regulations applicable to the	
	service provider.	
	(b) reporting to the Authority,	
	with respect to compliance	
	with these regulations and	
	other directions of the	
	Authority issued under these	
L		

regulations.
(c) ensuring that proper
procedures have been
established and followed by
the service provider that
would result in the
correctness, authenticity and
completeness of the
information, statements and
reports filed by the service
provider under these
regulations.